

SUPREME COURT OF INDIA
ADMN.MATERIAL(P&S)

F.No.160/Cond./15/SCI(AM)

Dated : 28 .11.2015

Last date: 11th December, 2015

AUCTION NOTICE FOR SALE OF VARIOUS CONDEMNED FURNITURE ITEMS

The Registry of the Supreme Court of India will be auctioning **50** various Condemned Furniture items on 'AS IS WHERE IS BASIS" and "WHATEVER THERE IS BASIS" on **12th December 2015** at **11:00 AM** in the Supreme Court Registry.

The items mentioned in Annexure-'A' may be inspected physically by visiting the Registry on any working day from Monday to Friday between 10 AM to 4 PM, except on Saturday & Sunday, by contacting Branch Officer (Admn. Material), Supreme Court of India, New Delhi (Tel No. 23388745, 23112257, 23111403) after proper verification of identity of the prospective bidder.

A. TENDER

1. The tender may be sent in sealed envelopes superscribing (a) Tender document for Sale of Various Condemned Furniture Items and (b) Earnest Money for Sale of Various Condemned Furniture Items by post sufficiently so as to reach the Registry within date & time or may be delivered to the undersigned. If tender is sent through special messenger, an authority letter from the tenderer with proof of indentity may also be given to the Messenger so that he could show the same alongwith his own identity proof to the Reception Officer at Reception Counter No. 37 at the time of opening of tender.

B. TERMS AND CONDITIONS OF TENDER

2. The auction of all the condemned furniture items will be held in single lot. The bid will be confirmed in favour of the person quoting the highest rate in respect of the items. The auction will be held in the Supreme Court Complex.

3. To be eligible for bidding, the bidder shall alongwith depositing the earnest money, submit written bid/bids in closed cover in Proforma (Annexure 'A') for purchase of all the items. The written Bid/s shall not be less than the reserve price of the condemned furniture items, as mentioned in clause 10, but may be more than that.

Cont'd.....2/-

4. Before start of auction, closed covered bids received shall be opened and declared.
5. At the time of auction, no bidder shall be permitted to bid for any particular item.
6. The Bidder would be eligible to bid for all the furniture items in single lot as per Annexure "A", subject to the payment of money as mentioned in Clause 11.
7. It is obligatory on each bidder that one person who desires to bid, should quote for all the items as mentioned in the Annexure 'B' enclosed herewith. Bidder shall however, be permitted to participate in auction-cum-bid for all the furniture items even if he/she has not submitted written bid for those items provided that earnest money deposited by him is available in terms of clause 9. Condemned Furniture Items to the successful bidder shall be released only after depositing full and final payment in the Registry.
8. Auction for all the condemned furniture items will be taken up at a time and each participant will be permitted to offer his highest rate over and above the reserve price or highest written bid received for the said items, whichever is more, and the sale will be fixed in favour of the participant offering the highest price for the condemned furniture items.
9. The officers/staff of the Supreme Court Registry and their family members shall not be permitted to participate in the auction.
10. The reserve price is **Rs 8048/-** for the 50 condemned furniture items as per Annexure 'A'.

C. TERMS AND CONDITIONS FOR SUCCESSFUL BIDDER

11. 50% of the bid amount is to be deposited by the highest bidder immediately on the spot whose bid will be provisionally accepted, by way of cash, after adjusting the Earnest Money already deposited, as referred to in Clause 2 above. If the amount is not deposited, the earnest money will be forfeited and the items will be put up in auction again and the bidder will be barred from participating in auction taking place in furtherance of the cancelled auction.

12. On final acceptance of the bid, the remaining 50% amount is to be deposited by the **highest bidder by 15.12.2015**, failing which 50% amount already deposited shall stand forfeited and the said items will be sold in auction. On such deposit the items shall be allowed to be lifted by the bidder within 3 days.
13. The Registry, in its discretion, reserves the right to reject or accept any bid, partly or completely, at any time without assigning any reason there for. The decision of the Committee of Officers conducting the auction shall be final.
14. The successful bidder shall take away the condemned furniture items, at his own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for these items, and will have no liability whatsoever after the delivery of said items to the successful bidder.

D. PENALTIES

15. Conditional bid will not be entertained. If the bid is withdrawn by the concerned party at any time after it is provisionally accepted, the entire money deposited by him shall stand forfeited.
16. The Registry will deal with the bidders directly and no middlemen/ Commission agents etc. should be asked by the bidders to represent their cause and they will not be entertained by the Registry. At the bidding, any bidder trying to cartel with other bidders to otherwise influence the bidding process may be evicted and his/ their earnest money may be liable to be confiscated.
17. It shall be presumed that the bidder has fully inspected the furniture items before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of the said items subsequently.

E. INVITATION OF TENDER

Interested parties may send their Tenders in two separate sealed envelopes containing (I) Tender Document and (ii) Earnest Money, superscribing on the respective envelopes (a) "Auction Notice for Sale of Various Condemned Furniture Items" and (b) "Earnest Money for Sale of Various Condemned Furniture Items", addressed by name to the undersigned so as to reach on or before 11th December 2015, up to 3 :00 PM which will be opened on the next day at on 12th December 2015 at 11:00 AM in the Registry by a Committee of Officers in the presence of the tenderers or their authorised representatives. The tenders received after due date and/ or time/ and/ or without earnest money will not be entertained. In case less than three tenders are received, due to inadequate competition, envelopes containing tenders documents may not be opened and more tenders may be called/accepted by the Committee and will be opened later on at the place, date and time to be notified to the tenderers in due course.

(Rakesh Sharma)
Deputy Registrar (PR)

Encl : Annexures - 'A' & 'B'

List of Condemned Furniture Items

<u>S. No.</u>	<u>Particulars of the Item</u>	<u>Quantity</u>
1.	Steel Table	29
2.	Workstation	04
3.	Computer Chair	03
4.	Wooden Tub Chair	02
5.	Wooden Book Shelf	01
6.	Steel Almirah	01
7.	Wooden Table	04
8.	Cane Chair	03
9.	Steel Rack	01
10.	Chair Black Cushioned Steel Pipe	02
	Total	50

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PROFORMA

(To be filled in by the Bidders with reference to Auction Notice dated 28.11.2015 for sale of various condemned furniture items etc.)

1. Name of the Bidder with address :

2. Name of the contact person with
Mobile/Telephone No. (s) :

3. Fax No./E-mail ID :

4. Traders Identification Number (TIN) :

5. Rates quoted for all Furniture items (Annexure 'A') :

Signature with date and rubber stamp
Rubber Stamp of the tenderer